For important projects, capacity enhancement projects, last mile connectivity etc. institutional financing has been done by arranging loan of ₹1.5 lakh crore, which has increased Railways' capacity for committed fund provision for essential projects.

Creation of online FIR filing facility

3007. SHRI R. VAITHILINGAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railways is considering to start a facility for passengers to file FIRs online;

(b) if so, the details thereof;

(c) whether it is also a fact that about 24,000 cases of theft are registered by railway passengers annually; and

(d) if so, whether the online registration facility will help more passengers to lodge their theft claims?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) to (d) Policing on Railways being a State subject, prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP) District Police. However, Railway Protection Force (RPF) supplements the efforts of GRP to provide better protection and security of passenger area and passengers and for matters connected therewith. Policing on Railways being a State subject, the issue to allow Railway passengers to file online FIRs on railway crimes, comes under the purview of concerned State Governments.

Cases of Indian Penal Code (IPC) crimes in Railways are registered and investigated by the concerned Government Railway Police. Railways does not maintain any data on Indian Penal Code crimes. Whenever any information about status of crime on Railways is sought, State GRP is requested to provided the information. Based on the data provided by Government Railway Police Stations, the yearly average number of cases of theft of passengers' belongings in trains registered during the last five years i.e. 2014, 2015, 2016, 2017 and 2018 is about 19266.